

# ACT No. XXVI OF 1933.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 21st  
September, 1933.)

## An Act to amend the Dangerous Drugs Act, 1930, for certain purposes.

of 1930. **W**HEREAS it is expedient to amend the Dangerous Drugs Act, 1930, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Dangerous Drugs (Amend- Short title.  
ment) Act, 1933.

of 1930. 2. In sub-clause (ii) of clause (g) of section 2 of the Amendment  
Dangerous Drugs Act, 1930 (hereinafter referred to as the said Act II of 1930.  
Act), after the words "Geneva Convention" the words "or in  
pursuance of any international convention supplementing the  
Geneva Convention" shall be inserted.

3. Section 4 of the said Act shall be numbered as sub- Amendment  
section (1) of section 4, and the following sub-section shall be of section 4,  
added, namely:— Act II of 1930.

"(2) The Local Government may make rules restricting and regulating the manufacture and possession of prepared opium from opium which is lawfully possessed under clause (b) of sub-section (1)."

Price anna 1 or 1½d.

GIPD—L197LD—18-3-34—1,000